

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4966  
ANSWERED ON 25<sup>TH</sup> MARCH, 2021**

**VALIDITY OF PERMIT FOR VEHICLES**

**4966. SHRI DEVUSINH JESINGHBHAI CHAUHAN:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government proposes to extend the validity of all India permit for vehicles from eight years to twelve years; and**
- (b) if so, the details along with the objectives thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) This Ministry has notified G.S.R. 166 (E) dated 10.03.2021 on "All India Tourist Vehicles (Authorisation or Permit) rules, 2021". The authorisation shall be valid for a period of one year or its multiples thereof not exceeding five years at a time and permit shall be valid for a period of three months or its multiples thereof not exceeding five years at a time. The permit shall not be granted to a tourist vehicle after the completion of twelve years from the date of first registration of the vehicle; Provided that, in case of diesel vehicles registered in the National Capital Territory (NCT) of Delhi, permit shall not be granted after completion of ten years from the date of its first registration.**

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